

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER SHEET OF THE HEARING ON 27th SEPTEMBER, 2022, 10:30 A.M.

TP No. 255/CTB/2019, (CP(IB) No. 593/KB/2017), IA (IB) No. 12/CB/2022

IA (IB) No. 173/CB/2022, IA (IB) No. 249/CB/2022

Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad

Name of the Company	State Bank of India -Vs- Coastal Projects Ltd.
Under Section	7 IBC

For Petitioner (s) :

For Respondent (s) :

ORDER**IA (IB) No. 12/CB/2022:**

This matter is wrongly on board today. As per the previous order of this Tribunal, it is scheduled to be listed on 18.10.2022. Let the matter appear on 18.10.2022.

IA (IB) No. 173/CB/2022:

It is wrongly on board today. As per the previous order of this Tribunal, it is scheduled to be listed on 18.10.2022. Let the matter appear on 18.10.2022.

IA (IB) No. 249/CB/2022:

Ld. Counsel Mr. S. K. Acharya appears on behalf of the liquidator. It is brought to notice that the auction purchaser has once again defaulted in making the payment of instalments due on 31.07.2022 and 31.08.2022. Respondent is represented by Ld. Counsel Ms. S. Gupta, who submits that there is a change in counsel, accordingly, undertakes to file Vakalatanama within 3 days' time. Respondent is given two weeks' time to comply with the Para 5 read with Para 3 of the Order of this Tribunal dated 12.07.2022. List the matter for further consideration on 18.10.2022.

Satya Ranjan Prasad
Member (Technical)

P. Mohan Raj
Member (Judicial)